

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT.**

**NOTIFICATION  
(ORDERS BY THE GOVERNOR)**

**Dated Shillong, the 11<sup>th</sup> July, 2025.**

**No. LJ (A) 89/2021/183** - In exercise of powers conferred under sub - section (4) of Section 18 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Governor of Meghalaya is pleased to appoint Shri. Wanbhabok Virgil Marbaniang, Advocate as Addl. Public Prosecutor/Addl. Govt. Pleader in District Council Court, East Khasi Hills District with immediate effect and until further orders.

Sd/-  
Commissioner & Secretary to the Govt. of Meghalaya,  
Law Department.

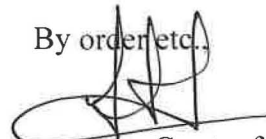
**Memo No. LJ (A) 89/2021/183-A,**

**Dated Shillong, the 11<sup>th</sup> July, 2025.**

Copy forwarded to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong.
3. The Judge, District Council Court, Shillong
4. The Director General of Police, Meghalaya, Shillong
5. The District Magistrate, East Khasi Hills District, Shillong.
6. The District & Sessions Judge, East Khasi Hills District, Shillong.
7. The Superintendent of Police, East Khasi Hills District, Shillong.
8. The Accountant General (A&E), Meghalaya, Shillong- 793001. The above Addl. Public Prosecutor /Addl. Government Pleader shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 13/2002/Pt./165 dt. 30.10.2018 (as amended).
9. Shri Wanbhabok Virgil Marbaniang, Advocate. Charge report of assuming charge as Addl. Public Prosecutor/ Addl. Govt. Pleader along with contact No. should also be furnished to this Department
10. The Treasury Officer, Shillong South/District Treasury.
11. Law (B) Department.
12. DEO, Law Department.
13. Guard file.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,  
Law (A) Department.